

Circle NLC
State Vs. DL-11SP-6941

23.06.2020

Ld. PO has gone for Jail Duty at Mandola Jail.

This is an application for release of the Vehicle bearing number DL-11SP-6941 on Superdari on behalf of applicant /registered.

Present : Ld. APP for the State.
None for applicant.

The present application for release of vehicle bearing number DL-11SP-6941 on superdari has been filed by the applicant/registered owner.

Reply has been filed under the signature of HC Sanjay Kumar wherein it is stated that he does not have any objection if the vehicle in question is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered owner subject to the following conditions:-

1. Vehicle in question be released to its registered owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the

vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be given dasti to the applicant.

Copy of this order be also sent to the SHO concerned for compliance.

Link MM /North-West/ Delhi

23.06.2020

Circle NLC
State Vs. DL-4SDC-7354

23.06.2020

Ld. PO has gone for Jail Duty at Mandola Jail.

This is an application for release of the Vehicle bearing number DL-4SDC-7354 on Superdari on behalf of applicant /registered.

Present : Ld. APP for the State.
None for applicant.

The present application for release of vehicle bearing number DL-4SDC-7354 on superdari has been filed by the applicant/registered owner.

Reply has been filed under the signature of HC Sanjay Kumar wherein it is stated that he does not have any objection if the vehicle in question is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered owner subject to the following conditions:-

1. Vehicle in question be released to its registered owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the

vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be given dasti to the applicant.

Copy of this order be also sent to the SHO concerned for compliance.

Link MM /North-West/ Delhi

23.06.2020

FIR No. 41/2020
PS Budh Vihar
State Vs. Shaurabh

23.06.2020

Ld. PO has gone for Jail Duty at Mandola Jail.

Present : None.

Counsel for applicant has contacted telephonically but is not available.

Therefore, the matter is adjourned for tomorrow i.e. 24.06.2020.

**Link MM /North-West/ Delhi
23.06.2020**

e-FIR No. 197/2019
PS Budh Vihar
State Vs. Shaurabh

23.06.2020

Ld. PO has gone for Jail Duty at Mandola Jail.

Present : None.

Counsel for applicant has contacted telephonically but is not available.

Therefore, the matter is adjourned for tomorrow i.e. 24.06.2020.

**Link MM /North-West/ Delhi
23.06.2020**

e-FIR No. 000192/20
PS Keshav Puram
State Vs. Mobile A8+ Samsung

23.06.2020

Ld. PO has gone for Jail Duty at Mandola Jail.

This is an application for release of mobile phone Mobile A8+ Samsung IMEI No. 355111091478715, 35511209478713 on Superdari to applicant /complainant.

Present : Ld. APP for the State.

None for applicant.

Heard.

Reply has been filed under the signature of HC Jaspal wherein it is stated that he does not have any objection if the mobile phone in question is released to the rightful owner.

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / registered owner subject to the following conditions:-

1. Mobile phone in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course

of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Copy of this order be given dasti to the applicant.

Copy of this order be also sent to the SHO concerned for compliance.

Link MM /North-West/ Delhi
23.06.2020

FIR No. 326/20
PS Keshav Puram
State Vs. DL-8SBM-8694

23.06.2020

Ld. PO has gone for Jail Duty at Mandola Jail.

This is an application for release of the Vehicle bearing number DL-8SBM-8694 on Superdari on behalf of applicant /registered.

Present : Ld. APP for the State.

None for applicant.

The present application for release of vehicle bearing number DL-8SBM-8694 on superdari has been filed by the applicant/registered owner.

Reply has been filed under the signature of HC Rakesh Kumar wherein it is stated that he does not have any objection if the vehicle in question is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered owner subject to the following conditions:-

1. Vehicle in question be released to its registered owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different

angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be given dasti to the applicant.

Copy of this order be also sent to the SHO concerned for compliance.

Link MM /North-West/ Delhi
23.06.2020

e-FIR No. 011677/20
PS Budh Vihar

23.06.2020

Ld. PO has gone for Jail Duty at Mandola Jail.

Present : Ld. APP for the State (through VC).

Reply not received.

Naib Court is directed to file all the replies from PS concerned and file the same. The matter is listed for 24.06.2020.

Link MM /North-West/ Delhi
23.06.2020

FIR No. 251/2019
PS Budh Vihar
State Vs. Navin Sharma

23.06.2020

Ld. PO has gone for Jail Duty at Mandola Jail.

Fresh Charge sheet received from Facilitation Center.

Present : Ld. APP for the State (through VC).

Fresh Charge sheet received from Facilitation Center. It be placed before the concerned Court on 07.07.2020 or on the date on which the Courts resume normal functioning.

**Link MM /North-West/ Delhi
23.06.2020**

FIR No. 117/2020
PS Budh Vihar
State Vs. Ravi

23.06.2020

Ld. PO has gone for Jail Duty at Mandola Jail.

Fresh Charge sheet received from Facilitation Center.

Present : Ld. APP for the State (through VC).

Fresh Charge sheet received from Facilitation Center. It be placed before the concerned Court on 07.07.2020 or on the date on which the Courts resume normal functioning.

**Link MM /North-West/ Delhi
23.06.2020**